

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

...

OA.No.664 of 1996

Date New Delhi, this 13th day of August, 1997.

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

1. Raja Ram  
S/o Shri Ram Dulare  
C/o Deputy Chief Engineer  
DRM Office, Northern Railway  
MORADABAD.
2. Brij Bansi Lal  
S/o Bal Kishan  
C/o Deputy Chief Engineer  
DRM Office, Northern Railway  
MORADABAD.

... Applicants

By Advocate: Shri Shankar Divate

VERSUS

1. Union of India, through  
General Manager  
Northern Railway  
Rail Bhavan  
NEW DELHI.
2. Chief Administrative Officer  
(Const), Northern Railway  
Kashmere Gate  
NEW DELHI.
3. Deputy Chief Engineer (Const.)  
Northern Railway  
MORADABAD.

... Respondents

By Advocate : Shri Rajeev Sharma

ORDER (Oral)

Shri K. Muthukumar, M(A)

There are two applicants in this application. So far as applicant no.1 is concerned, the respondents vide letter dated 25.7.97 have stated that applicant no.1 has been found fit to be placed at sl.no.9 of the provisional panel for the post of Driver and, therefore, he will be eligible for regularisation.

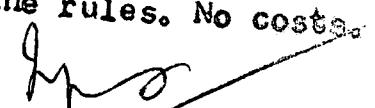
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after the necessary medical examination in this behalf.

2. As regards applicant no.2, it is stated that he does not come within the field of consideration for empanelment and he, however, continues as a casual Driver. The learned counsel for the respondents submits at the Bar that applicant no.2 is eligible for screening again in accordance with the rules and regulations when his turn for regularisation comes and, therefore, there should not be any difficulty in putting him into further screening in accordance with the rules.

3. The learned counsel for the applicants submits that applicant no.2 will be satisfied if he is put to further screening for regularisation as a Driver.

4. In view of the submission made by the learned counsel for the respondents that applicant no.2 will be eligible for consideration for regularisation subject to screening in accordance with the rules and orders on the subject, this application is disposed of with a direction to the respondents to consider applicant no.2 for regularisation on the next screening in accordance with the rules. No costs.

  
(K. MUTHUKUMAR)  
MEMBER (A)